NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 734/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

Charmi w/o Tejas Laxmichand Gutka

V/s.

Eagle Eye Research & Media Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

COMMON ORDER

T.C.P. No.734/I&BC/NCLT/MB/MAH/2017 T.C.P. No.735/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- The Learned Representative of the Respondent seeks time to file Reply. 2. Granted.
- Hence the Matter is adjourned to 22.01.2018. 3.

BHASKARA PANTULA MOHAN

Member (Judicial)

22.12.2017

Aah

Sd/-

M.K. SHRAWAT

Member (Judicial)